

OBCs candidates, in respect of all vacancies filled up after 8-9-93.

Winding up of Coffee Board

1647. SHRI K.T. VANDAYAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to wind up the Coffee Board;

(b) if so, the reasons therefor;

(c) whether the price of raw and power coffee is fluctuating;

(d) if so, the reasons therefor;

(e) the total production of coffee produced, total quantity exported and the foreign exchange earned therefrom during each of the last three years; and

(f) the steps being taken by the Government to regulate the coffee prices and to make available coffee seeds/powder in the domestic market at competitive prices?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

(c) and (d) Yes, Sir. The price of Coffee in International market has been under constant flux for quite sometime now. Since the ICO moving average is taken as the floor price for domestic auctions, there has been fluctuations in domestic price also.

(e) The total quantity of coffee produced, exported and foreign exchange earned during each of the last three were as under:—

(Rs. in crores)

Year	Production (Tonnes)	Quantity exported (Tonnes)	Foreign Exchange Earned
1991-92	1,80,000	1,11,452	349.00
1992-93	1,70,000	1,13,602	381.31
1993-94	2,12,000	1,35,608	581.79

(f) The price of coffee had a sharp rise in international market pushing the domestic price upward. In spite of a bumper crop in 1993, because of the speculations in the international market, there were apprehensions about shortages in domestic market. In order to counter this trend and to ensure domestic availability, the Government had imposed a quantitative cap on exports of coffee at 120,000 tons till 31st December, 1994, apart from restricting exports of certain lower grades of coffee.

Wage Boards for Journalists

1648. SHRI RAMESH CHENNITHALA: Will the Minister of LABOUR be pleased to state:

(a) whether the Wage Boards for working and non working journalists have since been set up;

(b) if so, the details thereof; and

(c) the time by which they will submit their report to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) The Government have constituted Wage Boards for the Working Journalists and the Non Journalists Newspaper and News-Agency employees, vide the notifications dated 2.9.1994 for the purpose of fixing and revising the rates of wages.

(b) A Statement indicating the detailed composition of the two Wage Boards is enclosed.

(c) No time limit has been prescribed for submission of the report by the Wage Boards.

Statement

Wage Board for the Working Journalists	Wage Board for Non-Journalists Newspaper Employees and News Agency Employees
1	2
Chairman Shri Rajkumar Manisana Singh, Retired Chief Justice of Gauhati High Court	Chairman Shri Rajkumar Manisana Singh Retired Chief Justice of Gauhati High Court.
Representatives of employees	Representatives of employees
1. Shri Naresh Mohan, (Indian Newspaper Society)	1. Shri Vishwa Bandhu Gupta, (Indian Newspaper Society)
2. Shri Pratap T. Shan, (Indian Language Newspaper Association).	2. Shri Abhay Chhajlani, (Indian Language Newspaper Association).
Representatives of employees	Representatives of employees
1. Shri Vikram Rao, (Indian Federation of Working Journalists)	1. Shri Madan Phadnis, (All India Newspaper Employees Federation).
2. Shri Arun Bagchi, (Andand Bazar Patrika)	2. Shri P.K. Mukhopadhyay, (National Federation of Newspaper Employees).
Independent Member	Independent Member
1. Shri S. Ananta Krishnan, Retired Chief Secretary of Kerala	1. Shri S. Ananta Krishnan, Retired Chief Secretary of Kerala
2. Shri R. Kanungo, Retired Executive Director, Coal India.	2. Shri R. Kanungo, Retired Executive Director Coal India.